

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 862 of 2003

Allahabad this the 29th day of August, 2003

Hon'ble Mr. A.K. Bhatnagar, Member (J)

Sonelal Kureel S/o Late Lallu Lal Kureel, R/o
19, Sadanand Nagar, G.T. Road, Harjinder Nagar,
Kanpur.

Applicant

By Advocate Shri K.K. Mishra

Versus

1. Union of India through its General Manager,
North Central Railways, Allahabad.
2. The Chief Works Manager, E.M.U. Workshop,
Western Railway, Mahalakshmi, Mumbai.
3. The Deputy Chief Engineer/T.M.C., C.P.O.H.
Workshop, Police Station, Dhoomanganj,
Allahabad.

Respondents

By Advocate Shri K.P. Singh

O R D E R (Oral)

Hon'ble Mr.A.K. Bhatnagar, Member (J)

This O.A. has been filed under Section 19
of the Administrative Tribunals Act, 1986 seeking
direction to the respondent no.3 for payment of
arrears, and allowances, leave encashment and H.R.A.
along with interest/retiring/consequential benefits
which fall due in the light of the recommendation
made by Vth Pay Commission and further to decide
the pending representation of the applicant dated
22.01.2003 (annexure A-9).

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2. The grievance of the applicant is that he retired from the post of Turner in the year 1997 but, still some of arrears and allowances have not been paid to him as per recommendation of Vth Pay Commission for which he was entitled for. It is also submitted by the applicant's counsel that the applicant had already sent representations to the department but, no action has been taken so far.

3. After having heard the counsel for the parties, in my opinion, ends of justice shall better be served if representation of the applicant is decided within the specified period, by respondent no.3. Learned counsel for the applicant states that he will be filing a detailed representation to the department within a week to facilitate the process of deciding the representation alongwith a copy of this order. The respondent no.3 is directed to consider and decide the representation of the applicant by a reasoned and speaking order within a period of 3 months from the date of communication of this order. The O.A. stands disposed of accordingly. No order as to costs.


Member (J)

| M.M. /